NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER : TCP/197/2016

NAME OF THE PETITIONER(S) : East India Investment Holding Pte. Ltd & another

NAME OF THE RESPONDENT(S) : M/s Mamallapuram Development Private Limited & 8 others

UNDER SECTION: 397/398 of CA 1956 and 58/59 of CA 2013 S.No. Name (in Capital) Represented by Signature Perpondante 3-6 7.1.P. Saivil 2. K. Ramasamy Counsel Pa L. Lular Man.	ME OF THE RESPONDENT(S)	: M/s Mamallapuram Development Private Limited & 8 others	
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Respondents 3-6 7.1.P. Saivil 7.1.P. Saivil 2) k. Ramusamy Coursel Pr L. L	o. Name (in Capital)	Represented by Sign	ature
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2) k. Ramasamy Coursel on L. Chlory to	Cibr Vishnu .v.P.Saivihor	Counsul	M. v. P. Son Vile
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for MK. P.K. Regregated Consol for Derhandent NC.7	Kenner P. T. n Mk. P. K. Rayayotel	Council for Derfordent No. 7	

ORDER

Shri S Aravindan, counsel for petitioners present. Shri K Ramasamy, counsel for R1, R8 & R9. Ms P Indhumathy, counsel for R3 to R6 and Shri P T Kannan, counsel for R7 are present. Counsel for R1, R8 & R9 moved an application for deletion of R8 & R9 in the main CP, copies of which is served to the counsel for petitioner and counsel for other respondents for filing counters, if any. within a week's time by serving a copy to the counsel for R1, R8 & R9. The matter is posted for arguments in the application under reference. Put up on 18.11.2016 at 10.30. A.M.

(Ch. Md.Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)